

# ACT No. X OF 1935.

[PASSED BY THE INDIAN LEGISLATURE.]

(Received the assent of the Governor General on the 28th  
September, 1935.)

## An Act further to amend the Provincial Insolvency Act, 1920, for a certain purpose.

V of 1920. **W**HEREAS it is expedient further to amend the Provincial  
Insolvency Act, 1920, for the purpose hereinafter appear-  
ing; It is hereby enacted as follows:—

1. This Act may be called the Provincial Insolvency (Amend- Short title.  
ment) Act, 1935.

V of 1920. 2. In section 39 of the Provincial Insolvency Act, 1920,— Amendment  
of section 39,  
Act V of 1920.

(a) the words "the Court shall frame a schedule in  
accordance with the provisions of section 33," shall  
be omitted; and

(b) for the words "entered in the said schedule so far as  
relates to any debts entered therein" the words "so  
far as relates to any debt due to them from the debtor  
and provable under this Act" shall be substituted.

Price anna 1 or 1½d.

CIPD—L 93LD—6-11-35—4,750.